

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Appeal No. 23 OF 2023 (SZ)

IN THE MATTER OF:

Burugula Ramchander Rao
Telangana & Ors

....

Applicant(s)

Versus

Union of India
Through its Secretary,
MoEF&CC, New Delhi & Others

....

Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R7)

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Place: Hyderabad

Date: 04-12-2023.

T. Jankar

Counsel for 7th Respondent

REPORT DATED 04-12-2023 OF THE TELANGANA STATE POLLUTION CONTROL BOARD (RESPONDENT No. 7) IN APPEAL NO. 23 OF 2023 FILED BY BURUGULA RAMCHANDER RAO & OTHERS, HANUMAKONDA DISTRICT, TELANGANA.

1. It is to submit that Sri. Burugula Ramchander Rao & others, Hanumakonda District have filed an application before the Hon'ble National Green Tribunal, Chennai (Appeal No. 23 of 2023) against the Environmental Clearance issued by Union Ministry of Environment, Forest & CC, GoI for Development of 4 lane access controlled New Greenfield Highway from Mancherial to Warangal Section (Total length 108.406 Km) in the State of Telangana by National Highways Authority of India.
2. It is to submit that M/s. National Highways Authority of India (Ministry of Road Transport and Highways) has proposed the "Construction of Four Lane New Greenfield alignment of NH-163G from Mancherial - Warangal i.e., Narva village in Mancherial District to Oorugonda village in Warangal District with total Design length 108.406 Km (Design Chainage 3+834 to 112+240) under inter Corridor route under Bharatmala Pariyojana, Phase-I in the State of Telangana". The total length of the project is 108.406 kms, with total land acquisition area of 595.685 Ha. i.e (Government land- 41.459 Ha, Private Land - 541.670 Ha & Forest Land 12.558) with investment of Rs.4058.63 Crores.
3. Further, it is to submit that the Ministry of Environment, Forest & Climate Change (MoEF&CC) has issued Environmental Impact Assessment (EIA) Notification, 2006 vide SO No. 1533, dated 14th September, 2006.
4. As per the EIA Notification 2006, new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to the EIA Notification shall obtain prior Environmental Clearance from the prescribed Authority. As per the EIA Notification 2006, the proposed Highway construction project falls under Sl. No. (7f) of Schedule (Category-A) of EIA Notification, 2006.

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5. The National Highways Authority of India (Ministry of Road Transport and Highways) has obtained ToR dated 26.07.2021 from MoEF&CC. The Appendix IV of the EIA Notification stipulates procedure for conduct of Public Hearing as a part of Public consultation. A copy of the Appendix-IV of EIA Notification, 2006 is enclosed as **Annexure-I.**

6. The Project Proponent obtained Terms of Reference (ToR) from the MoEF&CC, Government of India vide Order dated 26.07.2021 for the above project.

7. The Project Proponent has submitted Executive Summaries & Draft EIA report to TSPCB for conducting the Public Hearing. Accordingly, the TSPCB has conducted Environmental Public Hearings (EPHs) in the below mentioned Districts, duly following the due process stipulated in the EIA Notification, 2006: -

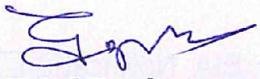
| Sl. No. | Name of the District | EPH conducted on |
|---------|----------------------|------------------|
| 1. | Peddapalli District | 07.03.2022 |
| 2. | Hanumakonda District | 23.03.2022 |
| 3. | Mancherial District | 30.03.2022 |

8. The minutes / proceedings of the EPHs along with Video Proceedings were communicated to the MoEF&CC, Government of India.

9. The MoEF&CC, Government of India has issued Environmental Clearance vide Order dated 07.05.2023 to the M/s. National Highway Authority of India.

Date: 04-12-2023

Place: Hyderabad.


Joint Chief Environmental Engineer
Telangana State Pollution Control Board
Sanathnagar, Hyderabad.

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File No. 10/29/2021-IA.III
[Proposal No. IA/TG/NCP/215100/2021]
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan,
Jor Bagh Road, Aliganj
New Delhi - 110 003

Dated: 26th July, 2021

To

Dr. B. Mukhopadhyay
General Manager
National Highways Authority of India
G-5 & 6, Sector-10, Dwarka, New DELHI-110 075

Subject: Construction of 4 lane access controlled New Greenfield Highway section of Mancherial - Warangal of length 112.240 km from Ramaraopet village to Oorugonda village (Design Chainage 0+000 to 112+240) under inter corridor route under Bhatatmala Pariyojana, Phase-I in the state of Telangana by M/s NHAI – Terms of Reference

Sir,

This has reference to your online proposal submitted to this Ministry on 16th June 2021, seeking Terms of Reference (TOR) for the aforementioned project as per the provisions of the Environment Impact Assessment (EIA) Notification, 2006 and subsequent amendments under the Environment (Protection) Act, 1986.

2. The above mentioned proposal was considered by the Expert Appraisal Committee (EAC) for Infrastructure, CRZ and other miscellaneous projects in its 266th meeting during 12th July, 2021, in the Ministry of Environment, Forest and Climate Change, New Delhi.

3. The project proponent M/s National Highways Authority of India alongwith EIA consultant M/s Enviro Infra Solutions Pvt. Ltd., GZB made a presentation through Video Conferencing and submitted the following information.

- i. The proposed project is Construction of 4 lane Access Controlled New Greenfield Highway Section of Mancherial – Warangal (Total length of 112.240 km) from Ramaraopet village to Oorugonda village (Design Chainage 0+000 to 112+240) under inter corridor route under Bharatmala Pariyojana, Phase-I in the state of Telangana". Alignment was approved on dated: 22.02.2019 vide reference no. NHAI/Planning/EC/Misc/2019 (office memorandum) through meeting on dated 02.01.2019 under the chairmanship of secretary, RT&H, MoRT&H. The proposed Row is 45 m except junctions where it is 60 m.
- ii. The proposed project falls under 7(f), Category-A, Highway as per EIA notification 2006. Total investment/cost of the project is Rs 2454.95 Crores.
- iii. The land use pattern on 10 km either side of the project highway is predominately

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agriculture followed by habitation, forest and waste land.

| S.No | Landuse / Landcover | Area (ha) | Percentage % | Remarks if any |
|------|---------------------|----------------|--------------|------------------|
| 1. | Private land | 541.670 | 90.93 | Agriculture Land |
| 2. | Government land | 41.459 | 6.96 | Agriculture Land |
| 3. | Forest land | 12.558 | 2.11 | Reserve Forest |
| | Total | 595.685 | 100 | - |

- iv. The terrain of the alignment is flat to undulating in nature.
- v. Details of water bodies, impact on drainage: There are 46 Nos. of streams, 04 Nos. of rivers and 06 Nos of ponds which are crossing along the proposed alignment. There shall be no major impact on the drainage system as sufficient numbers of structures (such as culverts, minor/major bridges etc.) will be constructed.
- vi. Water requirements: Total requirement of water for the construction is estimated 28,00,047 KLD which will be met through surface water and ground water proposed to be used only for camp site for transient period after obtaining the permissions from appropriate authority.
- vii. Groundwater extraction: Ground water proposed to be used only for camp site for transient period after obtaining the permissions from appropriate authority.
- viii. Tree cutting: The alignment will require cutting of approximately 14,689 nos. of trees.
- ix. Diversion of forest land: The proposed project requires diversion of 12.558 ha of forest (RF/PF) land. The proposal for forest diversion proposal is under process.
- x. The proposed project does not fall in the protected areas of the wildlife Sanctuary and also the proposed project is approx. 300 m away from the proposed Eco sensitive zone of Sivaram Wildlife Sanctuary as per draft Notification No. SO. 2145 (E) dated 24th May 2018. Since the notification is in draft stage, therefore Wildlife Clearances is applicable.
- xi. Land acquisition and R&R issues: The Project requires approx. 595.686 ha land. Total 35 nos. of structures are coming in the proposed RoW. The land will be acquired as per procedure laid down in RFCT LARR Act, 2013.
- xii. Employment potential: During the construction of the highway project around 1000 persons would be employed temporarily for a period of 2 years. However, due to construction of toll plazas approx. 50 persons will be employed on permanent basis. Preference will be given to local people for employment.
- xiii. Benefits of the project - This project starts from Ramaraopet village in Macherial district and terminates at Oorugonda village in Warangal district in the state of Telangana. The proposed access controlled project with new alignment has been envisaged through an area which shall have the advantage of simultaneous development as well as shall result in a shorter distance to travel. The junctions with existing road will be planned in the form of interchanges and flyover to ensure uninterrupted flow of traffic. The proposed road would act as the prime artery for the economic flow to this region. It will enhance economic development, provide employment opportunities to locals, strengthen tourist development, ensure road safety, and provide better transportation facilities and other facilities such as

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way side amenities. Vehicle operating cost will also be reduced due to improved road quality. The compensatory plantation and road side plantation shall further improve the air quality of the region.

xiv. Details of Court cases- No court case is pending against the proposed project.

4. The EAC based on the information submitted and clarifications provided by the project proponent and detailed discussions held on all the issues during its 266th meeting on 12th July, 2021, recommended the project for grant of Terms of Reference (ToR) with stipulated specific conditions along with other Standard ToR Conditions.

5. The Ministry of Environment, Forest and Climate Change has considered the proposal based on the recommendations of the Expert Appraisal Committee (Infrastructure, CRZ and other Miscellaneous projects) and hereby decided to grant Terms of Reference for the "Construction of 4 lane access controlled New Greenfield Highway section of Mancherial - Warangal of length 112.240 km from Ramaraopet village to Oorugonda village (Design Chainage 0+000 to 112+240) under inter corridor route under Bhatatmala Pariyojana, Phase-I in the state of Telangana" and for preparation of EIA/EMP report with public consultations under the EIA Notification, 2006 as amended, subject to strict compliance of the following specific conditions, in addition to all standard ToR conditions applicable for such projects.

SPECIFIC CONDITIONS

- i. Provide details regarding the type of trees in Forest and Non-Forest area.
- ii. The re-alignment from chainage 6500 to 33000 shall be adopted to reduce the distance of the road and to avoid wild life, Sanctuaries and RF.
- iii. Apart from land compensation, the loss for crop has also to be compensated.
- iv. Cumulative impact assessment study should be carried out along the entire stretch including the other packages and the current stretch under consideration.
- v. The proponent shall carry out a detailed traffic flow study to assess inflow of traffic from adjoining areas like airport/urban cities. The detailed traffic planning studies shall include complete design, drawings and traffic circulation plans (taking into consideration integration with proposed alignment and other state roads etc.). Wherever required adequate connectivity in terms of VUP (vehicle underpass)/ PUP (Pedestrian underpass) needs to be included.
- vi. Provide compilation of road kill data on the wildlife on the existing roads (national and state highways) in the vicinity of the proposed project. Provide measures to avoid road kills of wildlife by the way of road kill management plan.
- vii. The alignment of road should be such that the cutting of trees is kept at bare minimum and for this the proponent shall obtain permission from the competent authorities. Alignment also should be such that it will avoid cutting old and large and heritage trees if any. All such trees should be geo-tagged, photographed and details be submitted in the EIA -EMP report.
- viii. The proponent shall carry out a comprehensive socio-economic assessment and also impact on biodiversity with emphasis on impact of ongoing land acquisition on the local

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people living around the proposed alignment. The Social Impact Assessment should have social indicators which can reflect on impact of acquisition on fertile land. The Social Impact Assessment shall take into consideration of key parameters like people's dependency on fertile agricultural land, socio-economic spectrum, impact of the project at local and regional levels.

- ix. As per the Ministry's Office Memorandum F. No. 22-65/2017-IA.III dated 30th September, 2020, the project proponent, based on the commitments made during the public hearing, shall include all the activities required to be taken to fulfil these commitments in the Environment Management Plan along with cost estimates of these activities, in addition to the activities proposed as per recommendations of EIA Studies and the same shall be submitted to the Ministry as part of the EIA Report. The EMP shall be implemented at the project cost or any other funding source available with the project proponent.
- x. In pursuance of Ministry's OM no stated above the project proponent shall add one annexure in the EIA Report indicating all the commitments made by the PP to the public during public hearing and submit it to the Ministry and the EAC.
- xi. The Action Plan on the compliance of the recommendations of the CAG as per Ministry's Circular No. J-11013/71/2016-IA.I (M), dated 25th October, 2017 needs to be submitted at the time of appraisal of the project and included in the EIA/EMP Report.
- xii. Passage for animal movement has to be detailed in the report.
- xiii. A comprehensive plan for plantation of three rows of native species, as per IRC guidelines, shall be provided. Such plantation alongside of forest stretch will be over and above the compensatory afforestation. Tree species should be same as per the forest type.
- xiv. The PP shall not use groundwater/surface water without obtaining approval from CGWA/SGWA as the case may be. The project proponent shall apply to the Central Ground Water Authority (CGWA)/State Ground Water Authority (SGWA)/Competent Authority, as the case may be, for obtaining No Objection Certificate (NOC), for withdrawal of ground water.
- xv. Detailed Biodiversity assessment and conservation/mitigation plan be developed by a reputed institute or by a team of expert of national repute.
- xvi. Rain water harvesting structures to be constructed at the either sides of the road with special precaution of oil filters and de-silting chambers.

GENERAL CONDITIONS

- (i) A brief description of the project, project name, nature, size, its importance to the region/state and the country shall be submitted.
- (ii) In case the project involves diversion of forests land, guidelines under OM dated 20.03.2013 shall be followed and necessary action be taken accordingly.

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- (iii) Details of any litigation(s) pending against the project and/or any directions or orders passed by any court of law/any statutory authority against the project to be detailed out.
- (iv) Detailed alignment plan, with details such as nature of terrain (plain, rolling, hilly), land use pattern, habitation, cropping pattern, forest area, environmentally sensitive areas, mangroves, notified industrial areas, sand dunes, sea, rivers, lakes, details of villages, tehsils, districts and states, latitude and longitude for important locations falling on the alignment by employing remote sensing techniques followed by “ground truthing” and also through secondary data sources shall be submitted.
- (v) Describe various alternatives considered, procedures and criteria adopted for selection of the final alternative with reasons.
- (vi) Land use map of the study area to a scale of 1: 25,000 based on recent satellite imagery delineating the crop lands (both single and double crop), agricultural plantations, fallow lands, waste lands, water bodies, built-up areas, forest area and other surface features such as railway tracks, ports, airports, roads, and major industries etc. alongwith detailed ground survey map on 1:2000 scale showing the existing features falling within the right of way namely trees, structures including archaeological & religious, monuments etc. if any, shall be submitted.
- (vii) If the proposed route is passing through any hilly area, the measures for ensuring stability of slopes and proposed measures to control soil erosion from embankment shall be examined and submitted.
- (viii) If the proposed route involves tunneling, the details of the tunnel and locations of tunneling with geological structural fraction should be provided. In case the road passes through a flood plain of a river, the details of micro-drainage, flood passages and information on flood periodicity at least of the last 50 years in the area shall be examined and submitted.
- (ix) If the project is passing through/ located within the notified ecologically sensitive zone (ESZ) around a notified National Park/Wildlife Sanctuary or in the absence of notified ESZ, within 10 km from the boundary of notified National Park/Wildlife Sanctuary, the project proponent may simultaneously apply for the clearance for the standing committee of NBWL. The EC for such project would be subject to obtaining the clearance from the standing committee of NBWL.
- (x) Study regarding the animal bypasses/underpasses etc. across the habitation areas shall be carried out. Adequate cattle passes for the movement of agriculture material shall be provided at the stretches passing through habitation areas. Underpasses shall be provided for the movement of Wild animals.
- (xi) Study regarding in line with the recent guidelines prepared by Wildlife Institute of India for linear infrastructure with strong emphasis on animal movement and identifying crossing areas and mitigation measures to avoid wildlife mortality.
- (xii) The information shall be provided about the details of the trees to be cut including their species and whether it also involves any protected or endangered species. Measures taken to reduce the number of the trees to be removed should be

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explained in detail. The details of compensatory plantation shall be submitted. The possibilities of relocating the existing trees shall be explored.

- (xiii) Necessary green belt shall be provided on both sides of the highway with proper central verge and cost provision should be made for regular maintenance.
- (xiv) If the proposed route is passing through a city or town, with houses and human habitation on either side of the road, the necessity for provision of bypasses/diversions/under passes shall be examined and submitted. The proposal should also indicate the location of wayside amenities, which should include petrol stations/service centres, rest areas including public conveyance, etc.
- (xv) Details about measures taken for the pedestrian safety and construction of underpasses and foot-over bridges along with flyovers and interchanges shall be submitted.
- (xvi) The possibility that the proposed project will adversely affect road traffic in the surrounding areas (e.g. by causing increases in traffic congestion and traffic accidents) shall be addressed.
- (xvii) The details of use of fly ash in the road construction, if the project road is located within the 100 km from the Thermal Power Plant shall be examined and submitted.
- (xviii) The possibilities of utilizing debris/waste materials available in and around the project area shall be explored.
- (xix) The details on compliance with respect to Research Track Notification of Ministry of Road, Transport and Highways shall be submitted.
- (xx) The details of sand quarry and borrow area as per OM No.2-30/2012-IA-III dated 18.12.2012 on 'Rationalization of procedure for Environmental Clearance for Highway Projects involving borrow areas for soil and earth' as modified vide OM of even No. dated 19th March 2013, shall be examined and submitted.
- (xxi) Climate and meteorology (max and min temperature, relative humidity, rainfall, frequency of tropical cyclones and snow fall); the nearest IMD meteorological station from which climatological data have been obtained to be indicated.
- (xxii) The air quality monitoring shall be carried out as per the notification issued on 16th November, 2009. Input data used for Noise and Air quality modelling shall be clearly delineated.
- (xxiii) The project activities during construction and operation phases, which will affect the noise levels and the potential for increased noise resulting from this project, shall be identified. Discuss the effect of noise levels on nearby habitations during the construction and operational phases of the proposed highway. Identify noise reduction measures and traffic management strategies to be deployed for reducing the negative impact if any. Prediction of noise levels shall be done by using mathematical modelling at different representative locations.
- (xxiv) The impact during construction activities due to generation of fugitive dust from crusher units, air emissions from hot mix plants and vehicles used for transportation

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of materials and prediction of impact on ambient air quality using appropriate mathematical model, description of model, input requirement and reference of derivation, distribution of major pollutants and presentation in tabular form for easy interpretation shall be examined and carried out.

- (xxv) The details about the protection to existing habitations from dust, noise, odour etc. during construction stage shall be examined and submitted.
- (xxvi) If the proposed route involves cutting of earth, the details of area to be cut, depth of cut, locations, soil type, volume and quantity of earth and other materials to be removed with location of disposal/ dump sites along with necessary permission.
- (xxvii) If the proposed route is passing through low lying areas, details of filling materials and initial and final levels after filling above MSL shall be examined and submitted.
- (xxviii) The water bodies including the seasonal ones within the corridor of impacts along with their status, volumetric capacity, quality and likely impacts on them due to the project along with the mitigation measures shall be examined and submitted.
- (xxix) The details of water quantity required and source of water including water requirement during the construction stage with supporting data and also classification of ground water based on the CGWA classification, shall be examined and submitted.
- (xxx) The details of measures taken during constructions of bridges across rivers/canals/major or minor drains keeping in view the flooding of the rivers and the life span of the existing bridges shall be examined and submitted. Provision of speed breakers, safety signals, service lanes and foot paths shall be examined at appropriate locations throughout the proposed road to avoid accidents.
- (xxxi) If there will be any change in the drainage pattern after the proposed activity, details of changes shall be examined and submitted.
- (xxxii) Rain water harvesting pit shall be at least 3 - 5 m above the highest ground water table. Provisions shall be made for oil and grease removal from surface runoff.
- (xxxiii) If there is a possibility that the construction/widening of road may cause an impact such as destruction of forest, poaching or reduction in wetland areas, examine the impact and submit details.
- (xxxiv) The details of road safety, signage, service roads, vehicular under passes, accident prone zones and the mitigation measures, shall be submitted.
- (xxxv) IRC guidelines shall be followed for widening & upgradation of roads.
- (xxxvi) The details of social impact assessment due to the proposed construction of the road shall be submitted.
- (xxxvii) Examine the road design standards, safety equipment specifications and Management System training to ensure that design details take account of safety concerns and submit the traffic management plan.



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- (xxxviii) Accident data and geographic distribution shall be reviewed and analyzed to predict and identify trends - in case of expansion of the existing highway and provide Post accident emergency assistance and medical care to accident victims.
- (xxxix) If the proposed project involves any land reclamation, details shall be provided of the activity for which land is to be reclaimed and the area of land to be reclaimed.
- (xl) Details of the properties, houses, business activities etc likely to be effected by land acquisition and an estimation of their financial losses, shall be submitted.
- (xli) Detailed R&R plan with data on the existing socio-economic status of the population in the study area and broad plan for resettlement of the displaced population, site for the resettlement colony, alternative livelihood concerns/employment and rehabilitation of the displaced people, civil and housing amenities being offered, etc and the schedule of the implementation of the specific project, shall be submitted.
- (xlii) The environment management and monitoring plan for construction and operation phases of the project shall be submitted. A copy of your corporate policy on environment management and sustainable development shall also be submitted.
- (xliii) Estimated cost of the project including that of environment management plan (both capital and recurring) and source of funding. Also, the mode of execution of the project, viz, EPC, BOT, etc, shall be submitted.
- (xliv) A copy of your CSR policy and plan for meeting the expenditure to address the issues raised during Public Hearing shall be submitted.
- (xlv) Details of blasting if any, methodology/technique adopted, applicable regulations/permissions, timing of blasting, mitigation measures proposed keeping in view mating season of wildlife.
- (xlvi) In case of river/creek crossing, details of the proposed bridges connecting on either banks, the design and traffic circulation at this junction with simulation studies.
- (xlvii) Details to ensure free flow of water in case the alignment passes through water bodies/river/streams etc.
- (xlviii) In case of bye passes, the details of access control from the nearby habitation/habitation which may come up after the establishment of road.
- (xlix) Bridge design in eco sensitive area /mountains be examined keeping in view the rock classification-hydrology etc.
- (l) Details of litigation pending against the project, if any, with direction/order passed by any Court of Law against the Project should be given.
- (li) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- (lii) Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, project proponent can refer to the model ToR available on Ministry website "<http://moef.nic.in/Manual/Highways>".

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GENERAL GUIDELINES

- (i) The EIA document shall be printed on both sides, as far as possible.
- (ii) All documents should be properly indexed, page numbered.
- (iii) Period/date of data collection should be clearly indicated.
- (iv) Authenticated English translation of all material provided in Regional languages.
- (v) The letter/application for EC should quote the MoEF&CC File No. and also attach a copy of the letter prescribing the TOR.
- (vi) The copy of the letter received from the Ministry on the TOR prescribed for the project should be attached as an annexure to the final EIA-EMP Report.
- (vii) The final EIA-EMP report submitted to the Ministry must incorporate the issues in TOR and that raised in Public Hearing. The index of the final EIA-EMP report, must indicate the specific chapter and page no. of the EIA-EMP Report where the specific TOR prescribed by Ministry and the issue raised in the P.H. have been incorporated. Questionnaire related to the project (posted on MoEF&CC website) with all sections duly filled in shall also be submitted at the time of applying for EC.
- (viii) Grant of TOR does not mean grant of EC.
- (ix) Grant of TOR/EC to the present project does not mean grant of approvals in other regulations such as the Forest (Conservation) Act 1980 or the Wildlife (Protection) Act, 1972.
- (x) Grant of EC is also subject to Circulars and Office Memorandum issued under the EIA Notification 2006 and subsequent amendments, which are available on the MoEF&CC website: www.envfor.nic.in.
- (xi) The status of accreditation of the EIA consultant with NABET/QCI shall be specifically mentioned. The consultant shall certify that his accreditation is for the sector for which this EIA is prepared.
- (xii) On the front page of EIA/EMP reports, the name of the consultant/consultancy firm along with their complete details including their accreditation, if any shall be indicated. The consultant while submitting the EIA/EMP report shall give an undertaking to the effect that the prescribed TOR (TOR proposed by the project proponent and additional TOR given by the MoEF) have been complied with and the data submitted is factually correct (Refer MoEF office memorandum dated 4th August, 2009).
- (xiii) While submitting the EIA/EMP reports, the name of the experts associated with/involved in the preparation of these reports and the laboratories through which the samples have been got analysed should be stated in the report. It shall clearly be indicated whether these laboratories are approved under the Environment (Protection) Act, 1986 and the rules made there under (Please refer MoEF office

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memorandum dated 4th August, 2009). The project Coordinator of the EIA study shall also be mentioned.

(xiv) All the TOR points as presented before EAC shall be covered.

6. A detailed draft EIA/EMP report shall be prepared in terms of the above additional TOR and should be submitted to the State Pollution Control Board for Public Hearing. Public Hearing to be conducted for the project in accordance with the provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing shall be conducted based on the TOR letter issued by the Ministry and not on the basis of Minutes of the Meeting available on the website.

7. The project proponent shall submit the detailed final EIA/EMP report prepared as per TOR including issues raised during Public Hearing to the Ministry for considering the proposal for environmental clearance before expiry of validity of ToR

8. The consultants involved in preparation of EIA/EMP report after accreditation with Quality Council of India/National Accreditation Board of Education and Training (QCI/NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other Organization(s)/Laboratories including their status of approvals etc. vide notification of the MoEF dated 19th July, 2013.

9. The prescribed TOR would be valid for a period of four years for submission of the EIA/EMP Reports.

10. This issues with the approval of Competent Authority.


(Amardeep Raju)
Scientist 'E'

Copy to:

1. Member secretary, T.S. Pollution Control Board, A-3, Industrial Estate, Sanath Nagar, Hyderabad – 500 018.
2. Addl. Principal Chief Conservator of Forests (C), Ministry of Env., Forest and Climate Change, Regional Office (SEZ), 1st and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 34.


(Amardeep Raju)
Scientist 'E'